## TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

New Delhi, the 2nd January, 1986.

## NOTIFICATION INCOME\_TAX

No. (552 (F.No.203/43/85-ITA.II): In continuation of this Office Notification No. 5750 (F.No.203/86/84-ITA.II) dated 7.4.1984, it is hereby notified for general information that the Institution mentioned below has been approved by Department of Science & Technology New Delhi, the Prescribed Authority for the purposes of Clause (ii) of sub-section (1) of Section 35 (Thirty five/One/Twh) of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1962 under the category "Association" subject to the following conditions:-

- i) That the Escorts Heart Institute & Medical Research Centre, New Delhi will maintain a separate account of the sums received by it for scientific research.
- 11) That the said Association will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 30th April each year.
- iii) That the said Association will submit to the Prescribed Authority by 30th June each year a copy of their auditer annual accounts showing their total income and expendit and balance sheet showing its assets liabilities with copy of each of these documents to the concerned Commissioner of Income-tax.
  - iv) That the said Association will apply to Central Board of Direct Taxes, Ministry of Finance, (Department of Revenue) New Delhi, 3 months in advance before the expiry of the approval for further extension. Applications received after the date of expiry of approval are lighte to be rejected.

## INSTITUTION

"Escerts Heart Institute & Medical Research Centre, H-2, Connaught Circus, New Delhi".

This Notification is effective for a period from 1.4.1985 to 31.12. 1986.

(Girish Dave)
Under Secretary to the Government of